

Govt. with whom credit agreement entered into and year of agreement		Amount of Credit as per agreement (Rs. Million)	Repayment Outstanding
1	2	3	4
44.	Uzbekistan 1994	US\$ 10 Mn	—
45.	Turkmenistan 1995	US\$ 10 Mn	—
46.	Kazakistan 1995	US\$ 10 Mn	—
47.	Kyrghystan 1995	US\$ 5 Mn	—

*Note* : The rate of interest generally chargeable on the dollar denominated credit is fixed at the then prevailing six month LIBOR rate, whereas Rupee credits were offered at 5% rate of interest and earlier credits to Central Asian Republics were at 7% rate of interest.

#### Strikes in Singareni Coalfield

3694. SHRI T. GOPAL KRISHNA : Will the Minister of COAL be pleased to state :

(a) whether the Government are aware that frequent strikes in Singareni Collieries in Andhra Pradesh is hampering production of coal and resulting in losses;

(b) if so, the total mandays lost/loss in production of coal in Singareni Collieries during each of the last two years due to strikes; and

(c) the remedial action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) Yes, Sir.

(b) According to information furnished by the Singareni Collieries Co. Ltd. (SCCL) the number of strikes during the last two years and the total mandays lost and loss in production on account thereof are as under :

Year	No. of strikes	Mandays lost	Production loss (Tonnes)
1994-95	268	5,52,123	5,27,310
1995-96	191	36,77,892	33,02,740

(c) The management of Singareni Collieries Co. Ltd. interact with the Trade Unions on matters of common interest to improve industrial relations. "Strike free" mine awards are given to the employees in the mines and coal handling plants which have not resorted to strike in the year. Implementation of the concept of workers participation in management at the unit, area and corporate levels along with the implementation of the grievance procedure as contemplated in the Code of Discipline have helped SCCL management in maintaining good industrial

relations.

[Translation]

#### Income Tax Exemptions to MLA

3695. SHRI THAWAR CHAND GEHLOT : Will the Minister of FINANCE be pleased to state :

(a) whether the Union Government have received any proposal/representation from the Govt. of Madhya Pradesh/Madhya Pradesh Legislative Assembly during the year 1994-95 and 1995-96 for providing income-tax exemption to its M.L.As; and

(b) if so, the details thereof and the action taken by the Union Government thereon?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) Yes, Sir.

(b) During the years 1994-95 and 1995-96, the Union Govt. has received requests from the Madhya Pradesh Government for issuing Notification u/s 10(17)(iii) of the Income-Tax Act, 1961 granting exemption to the Members of the M.P. State Legislature or of any Committee thereof in respect of all other allowances not exceeding Rs. 600 per month in aggregate.

On consideration of the above request of the Government of Madhya Pradesh, the Union Government requested the Government of Madhya Pradesh to specify the allowances for which they were seeking notification under Section 10(17)(iii) of the Income-Tax Act, 1961.

[English]

#### Lalmatia Mines

3696. SHRI JAGDAMBI PRASAD YADAV : Will the Minister of COAL be pleased to state :